

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No. 34/NCLT/AHM/2017
With CA(CAA) No. 9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017**

Name of the Company: Speedon Network Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.				

ORDER

Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Petitioner.

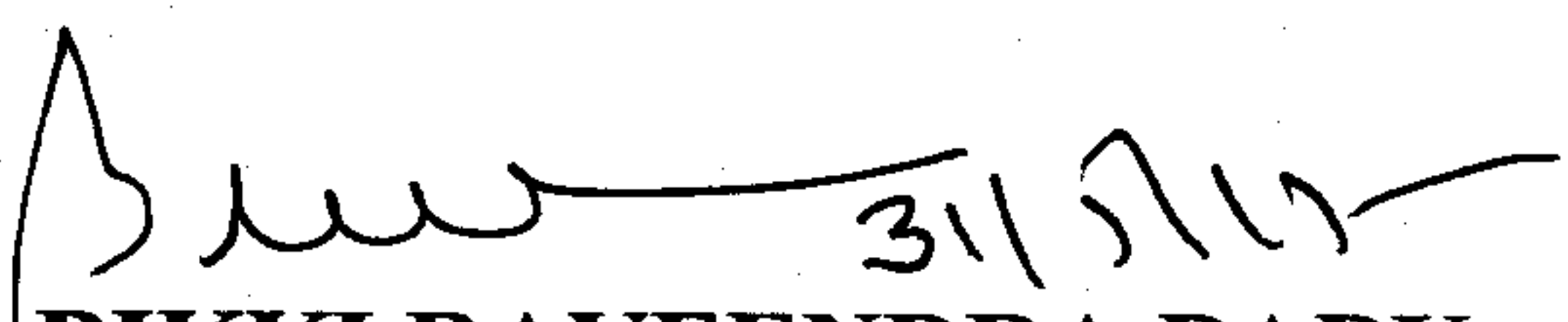
Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Reply affidavit filed.

It is brought to the notice of this Tribunal that in respect of resulting company proceedings are at the stage of conducting meetings of the Shareholders as per the directions of NCLT, Mumbai Bench.

List the matter for hearing on 17.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of May, 2017.